

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).2401/2017

(Arising out of impugned final judgment and order dated 25/01/2017 in CRLA No.378/1989 passed by the High Court Of Judicature at Allahabad)

JAI PRAKASH SHARMA

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

Date : 27/04/2017 This petition was mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Ashutosh Kumar Sharma,Adv.(Mentioned by)
 For Mr. Gunnam Venkateswara Rao,Adv.

For Respondent(s) Mr. Ravi Prakash Mehrotra,Adv.

UPON being mentioned the Court made the following
O R D E R

Post for hearing on 1.5.2017, subject to no
objection, as per roster.

(Sarita Purohit)
Court Master

(Renuka Sadana)
Assistant Registrar

* Mentioning slip is attached with the R/P.